

Parliament have decided to adopt. (Interruptions) I made it very clear that four times this matter has come up; we have said that it is not true—the reports are not true. There has been a denial by Shri Prabhakar Rao; and on top of that, we have said that the JPC can happily investigate into the matter.

They will find that all this is not true. I thank, they know that this report is not true. That is why they are resorting to adopt this methodology. (Interruptions)

Mr. Deputy Speaker, Sir, may I draw your attention for a moment? (Interruptions) I would like them to realise that I have gone on record to say that the news is not true. The Prime Minister's son is not involved. He has also issued a denial. Moreover, if they are interested in investigation, the JPC can investigate into the matter. We have no objection. For God's sake, do not spil the parliamentary forum for your political drama. (Interruptions)

1237 hrs.

[English]

#### PAPERS LAID ON THE TABLE

##### (Annual Admission Report of the Cantonment Boards for the year 1991-92)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): on behalf of Shri Sharad Pawar, I beg to lay on the Table-a copy of the Annual Administration Reports (Hindi and English versions) of Cantonment Boards for the year 1991-92. (Placed in Library See No. 3506/93)

##### Notifications Under Rubber Act 1547 And Coffee Act etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI

KAMALUDDIN AHMED): Shri Paranab Mukkerjee on behalf of, I beg to lay on the table.

(1) A copy of the Notification No. G.S.R.549 (Hindi and English versions) published in gazettee of India dated the 5th December, 1992 containing Corrigendum to Notification No. G.S.R. 358 dated the 30th May, 1991, issued under section 25 of the Rubber Act, (Placed in Library See No. LT.3507/33]

(2) (2) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of section 48 of the Coffee Act, 1942:-

(i) The Coffee(second Amendment) Rules, 1992 published in Notification No. G.S.R. 865(E) in Gazette of India dated the 13 November, 1992.

(ii) The Coffee (Third Amendment) Rules, 1992 published in Notification NO G.S.R.6 in Gazette of India dated the 2nd January, 1993. [Placed in Library See LT-350193]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Inidan Institute of Packaging, Bombay, for the year 1991-92 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of packaging, Bombay, for the year 1991-92.

(4) A statement (Hindi and